

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23039/2024

(Arising out of impugned judgment and order dated 10-05-2023 in ABLAPL No. 3541/2023 passed by the High Court of Orissa at Cuttack)

BIJAY KETAN SAHOO

Petitioner(s)

VERSUS

ENFORCEMENT DIRECTORATE

Respondent(s)

(IA No. 126387/2024 - CONDONATION OF DELAY IN FILING)

Date : 24-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s)

Mr. S S Ray, Adv.
Ms. Praveena Gautam, AOR
Mr. S K Mund, Adv.
Mr. Pawan Shukla, Adv.
Ms. Kanika Kalyan, Adv.
Ms. Akanksha Tyagi, Adv.
Ms. Pusshp Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable on 29th July, 2024.

In the meanwhile, the petitioner shall not be arrested in connection with Complaint Case (PMLA) No.11 of 2022 arising out of ECIR No.ECIR/BBZO/01/2019 dated 22nd January, 2019 at Bhubaneswar Sub-Zonal Office of Enforcement Directorate pending before the District and

Sessions Judge-cum-Special Judge(PMLA), Khurda at Bhubaneswar subject to condition that within two weeks from today, the petitioner shall appear before the Special Court and furnish bonds for appearance in accordance with Section 88 of the Code of Criminal Procedure, 1973.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER